

IV. (a) Annual Report of the Chittaranjan National Cancer Institute, Calcutta, for the year 1990-91.

(b) Annual Accounts of the Chittaranjan National Cancer Institute, Calcutta, for the year 1990-91 and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-2624/92]

V. (a) Annual Report and Accounts of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1990-91, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-2626/92]

VI. (a) Annual Report and Accounts of the National Institute of Naturopathy, Pune, for the year 1990-91.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-2623/92]

VII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health):—

(i) G.S.R. No. 281(E), dated the 29th May, 1991 publishing the Prevention of Food Adulteration (Fourth Amendment) Rules, 1990 under section 23(2) of the Prevention of Food Adulteration Act, 1954.

(ii) G.S.R. No. 648(E), dated the 25th October, 1991, publishing the corrigendum to G.S.R. No. 281(E), dated the 29th May, 1991.

(iii) Statement giving reasons for the delay in laying the Notification mentioned at (i) above. [Placed in Library. See No. LT-2486/92].

THE DEPUTY CHAIRMAN: Shrimati M. M. Jacob. I am sorry, Shri M. M. Jacob.

SHRI M. M. JACOB: Madam, I don't have even a Shrimati.

THE DEPUTY CHAIRMAN: Mr. Jacob, if Members can call me Sir, I can call you Shrimati.

#### **I. Various Acts enacted by the President.**

#### **II. Notification of the Delhi Administration.**

SHRI M. M. JACOB: I lay on the Table:—

I. A copy each (in English and Hindi) of the following Acts enacted by the President, under sub-section (2) of section 3 of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992:—

(i) The Jammu and Kashmir Laws (Amendment) Act, 1992 (No. 3 of 1992). [Placed in Library. See No. LT-257/92]

(ii) The Jammu and Kashmir Disturbed Areas Act, 1992 (No. 4 of 1992). [Placed in Library. See No. LT-2577-92]

II. A copy (in English and Hindi) of the Delhi Administration, Notification No. 570/Spl./Cell (PHQ), dated the 23rd October, 1991, publishing the Union Territory of Delhi Swimming Pools (Licensing and Controlling) (Amendment) Regulations, 1991, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-2578/92]

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**DOCUMENT "PROGRAMME OF ACTION—NATIONAL SPORTS POLICY, AUGUST, 1992"**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF YOUTH AFFAIRS AND SPORTS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): Madam, I lay on the Table a copy (in English and Hindi) of the document entitled "Programme of Action—National Sports Policy", August, 1992. [Placed in Library. See No. LT-2575|92]

**I. Accounts (1990-91) of the Indian Institutes of Technology, Madras and Bombay and related papers.**

**II. Report and Accounts (1990-91) of the Khuda Bakhsh Oriental Public Library, Patna and related papers.**

**III. Report (1990-91) of the Visva-Bharati, Santiniketan and related papers.**

**IV. Report (1990-91) of the Indian Institutes of Technology, Madras and Bombay and related papers.**

KUMARI SELJA: Madam, I lay on the Table:—

**I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 23 of the Institute of Technology Act, 1961:—**

(i) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1990-91 and the Audit Report thereon [Placed in Library. See No. LT-2644|92]

(ii) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1990-91 and the Audit Report thereon.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2644-A|92].

**II. (1) A copy each (in English and Hindi) of the following papers, under**

section 21 of the Khuda Bakhsh Oriental Public Library Act. 1969:—

(i) Annual Report and Accounts of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1990-91, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the above Library.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2653|92].

**III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 35 of the Visva-Bharati Act, 1951:—**

(i) Annual Report of the Visva-Bharati, Santiniketan, for the year 1990-91.

(ii) Review by Government on the working of the Visva-Bharati. [Placed in Library. See No. LT-2654|92]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

**IV. A copy each (in English and Hindi) of the following papers:—**

(i) (a) Annual Report of the Indian Institute of Technology, Madras, for the year 1990-91.

(b) Review by Government on the working of the above Institute. [Placed in Library. See No. LT-2642|92]

(ii) (a) Annual Report of the Indian Institute of Technology, Bombay, for the year 1990-91.

(b) Review by Government on the working of the above Institute.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above. [Placed in Library. See No. LT-2643|92].